

The Negotiation Committee held two meetings on 28.02.2017 and 22.05.2017 and submitted its report in which it is mentioned that any further meetings of this Committee would not be fruitful as there had been no participation from complainant State *i.e.* State of Odisha in both the meetings. Accordingly, the Ministry concluded that the dispute cannot be resolved by negotiation and it has been decided to constitute a Tribunal for adjudication of the dispute. Draft Cabinet Note in this regard has been prepared.

Further, in this regard, the State of Odisha has filed OS No. 1 of 2017- "The State of Odisha vs State of Chhattisgarh & Ors" before the Hon'ble Supreme Court and it is listed for 2nd August, 2017. The matter is currently *sub judice* before the Supreme Court.

#### **Sewage Treatment Plants under NGP**

1760. SHRI K.T.S. TULSI: Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state the total capacity in million litres per day (MLD) of Sewage Treatment Plants (STPs) proposed to be set up and the actual capacity installed under the Namami Gange Programme?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI VIJAY GOEL):

- As per condition assessment and feasibility study carried out by National Mission for Clean Ganga (NMCG), 3078 Million Litres Per Day (MLD) of sewage is generated by the towns situated on the main stem of river Ganga. As of today, sewage treatment capacity available is 1315 Mld.
- National Mission for Clean Ganga has already approved projects for creation of additional 1075 Mld and these projects are at various stages of implementation.
- Another 10 no. of projects for creation of approx. 500 Mld Sewage Treatment Plant capacity are proposed to be approved by December, 2017.
- Under Namami Gange Programme, approx. 150 Mld additional capacity have been created.

*The House then adjourned for lunch at one of the clock.*

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